GOVERNMENT OF INDIA MINISTRY OF FINANCE DEPARTMENT OF REVENUE

NEW DELHI, THE 27 Nov 1990

NOTIFICATION

INCOME-TAX

S.O. In exercise of the powers conferred by clause

(ii) of sub-clause (1) of section 80L of the Income-tax

Act, 1961 (43 of 1961), the Central Government hereby

specifies "7 year-13%(taxable) Secured Redeemable Non
Convertible Bonds", issued by the Damodar Valley Corporation,

for the purpose of the said clause:

Provided that the benefit under the said clause shall be admissible in the case of transfer of such bonds, by endorsement or delivery, only if the transferee informs the said Corporation by registered post within a period of sixty days of such transfer.

(H.K.Sarangi)
Under Secretary to the Govt. of India

No. 8773

F.No. 328/82/90-WT.